

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3465
ANSWERED ON:11.12.2001
ALLOTMENT OF LAND TO NGOS
TARACHAND BHAGORA

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of tribal areas and castes in the country, State-wise;
- (b) the name of the State that is foremost in the development work in the tribal areas;
- (c) whether the Government of Rajasthan has started allotment of land on the payment of 25% of land's market value to Non-Governmental Organisations for providing technical education and carrying out mass welfare works in the tribal dominated areas; and
- (d) if so, the name of the other States, if any, that have followed the policy of the Government of Rajasthan?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

- (a) Tribal Area generally means areas having preponderance of tribal population as defined by Fifth and Sixth Schedule of the Constitution. List of Scheduled Tribes of different States/UTs are contained in the Manual of Election Law brought out by the Ministry of Law, Justice & Company Affairs.
- (b) No such gradation of States has been done by the Ministry.
- (c) & (d) The Government of Rajasthan has a provision to allocate land free of cost for hostels and school buildings for carrying out welfare work for tribals. It is a State specific provision and instance of other States following policy of the Government of Rajasthan has not come to notice of the Ministry.